

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No.114 of 2023

IN THE MATTER OF:

BACHU NAGA VENKATESWARA RAO AND OTHERS APPLICANT

VS

STATE OF ANDHRA PRADESH AND OTHERS RESPONDENTS

REPORT FILED BY THE 2ND RESPONDENT APPCB

Date-25-09-2023



**M/S MADHURI DONTI REDDY
ADVOCATE**

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A.P. POLLUTION CONTROL BOARD**

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Counsel for the 2ND Respondent APPCB

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original application No.114 of 2023(SZ)

Bachu Naga Venkateswara Rao & Ors

Applicant

Versus

State of Andhra Pradesh

Respondent

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Place: Eluru

Dt: 22/09/2023


Environmental Engineer, APPCB,

Regional Office, Eluru
ENVIRONMENTAL ENGINEER
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, ELURU.

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dt. 22.08.2023 in O.A. No. 114 of 2023 (SZ) filed by Mr. Bachu Naga Venkateswara Rao & Ors. Eluru, Andhra Pradesh.

1. The Original Application (O.A.) No.317 of 2022(PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi based on email sent by Mr. Bachu Naga Venkateswara Rao & Ors. Eluru, Andhra Pradesh in the matter of running Municipal Slaughter house at 10th Division, Madepalli Road, Eluru.
2. The Hon'ble NGT (PB) in its Order dt.10.05.2022 constituted a Joint Committee comprising of CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process. The Joint Committee met on 06.07.2022 and visited the Slaughter house operated by Eluru Municipal Corporation. The report dt.29.07.2022 of the joint committee was filed before Hon'ble Tribunal.
3. The EE, APPCB, RO, Eluru filed latest status report before Hon'ble Tribunal on 27.04.2023. The Hon'ble NGT heard the matter latest on 15.05.2023 and posted the matter on 11.07.2023. The Hon'ble NGT (PB) order dated 11.07.2023, heard the matter and the matter be transferred to Southern Zonal Bench, Chennai for disposal in accordance with law.
4. Further, the Hon'ble NGT, Chennai Order dt:22.08.2023 in O.A.114 of 2023 (SZ), it was mentioned that the case was Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application (OA) No.317 of 2022 (PB) based on the complaint received from one Mr. Batchu Ramesh Kumar (Applicant No.2) and two others and is transferred to Southern Zone Bench. The case is renumbered as OA .No. 114 of 2023(SZ) and directed the authorities to file updated report before the date of next hearing (Point No.4 of order dt:22.08.2023). The case is listed on 26.09.2023 for final hearing. Copy of order is enclosed as **Annexure- A**.
5. The present status of the municipal slaughter house of Eluru is submitted below:

Point No.4 of order dt:22.08.2023	Compliance & Present status	
As the reports are filed only before the Principal Bench and certain recommendations are issued, an updated report may be filed by the authorities before the date of next hearing.	Name and location of the unit	Slaughter House Operated By EluruMunicipal Corporation, RS No.1707/3,10 th DivisionMadepalli road, Eluru.
	Production activity	Slaughtering of Goat/Sheep – 150 Nos per day. The Eluru Municipal Corporation (EMC) modernized Butcher slaughter house to Semi mechanized slaughter house utilizing 15 th Finance Commission funds of Rs.1 Crore.
	Consent status	The Consent To Operation (CTO) of the Board validity up to 31.03.2024. Annexure-B.
	Effluent quantity	Process and washings – 3 KLDDomestic – 0.2 KLD


 ENVIRONMENTAL ENGINEER
 ANDHRA PRADESH POLLUTION CONTROL BOARD
 REGIONAL OFFICE, ELURU.

	<p>Effluent treatment plant details</p>	<p>The Municipal Authorities of Eluru constructed Effluent Treatment Plant for treatment and disposal of slaughterhouse effluent. The ETP consists of unit operations: Collection tanks, Bar screen chambers – 1 Nos, oil & grease tank, equalization tank, aeration tanks- 1 & 2, sludge settling tank, sludge holding tank, multi-grade filters (carbon & sand) and treated effluent holding tank. The photographs are enclosed as Annexure-C. The EMC commissioned ETP on 01.12.2022. After stabilization of ETP, the APPCB, RO, Eluru collected outlet of ETP on 26.12.2022 and the parameters are meeting the standards. Annexure-D. Also, collected water samples on 09.03.2023 and the parameters are meeting the APPCB standards Annexure-E.</p> <p>The APPCB, collected water samples from inlet & outlet of ETP and Bore well latest on 31.08.2023 and the parameters are meeting the APPCB standards Annexure-F.</p> <p>As per analysis results, the Effluent Treatment Plant is adequate and meeting the prescribed standards.</p>
	<p>Disposal point of treated effluents</p>	<p>The treated effluent is being utilized for on land for gardening within the premises of slaughter house. The slaughter house is having vacant land of 0.75 Ac. within the premises for development of greenbelt.</p> <ul style="list-style-type: none"> • Previously, the Eluru Municipal Corporation (EMC) was directed to send the effluents to effluent treatment plant of another slaughter house namely M/s. Laham food products Pvt. Ltd, through dedicated tankers till providing full-fledged ETP in their premises. The agreement dt:10.03.2021 is valid upto 10.03.2023. The ETP of Municipal slaughter house commissioned on 01.12.2022. The EMC has transported effluents to ETP of M/s. Laham food products Pvt. Ltd for treatment and disposal upto 30.11.2022. The records pertaining to sending effluent from Eluru slaughter house are being filed separately by the Municipal Commissioner in the above matter. At present, the EMC stopped sending effluent since 01.12.2022. The waste water is being treated within existing ETP of slaughter house.


 ENVIRONMENTAL ENGINEER
 ANDHRA PRADESH POLLUTION CONTROL BOARD
 REGIONAL OFFICE, ELURU.

Solid waste quantities & disposal details	About 80 to 100 Kgs per day of dung is generated as Solid Waste. The goat dung, stains of blood during peeling of skin and hides generated. The solid waste from slaughter house is being sent to compost yard located at Ponangi, Eluru. The compost is converted as manure and is being utilized for agriculture & horticulture purpose and greenery of Municipal Corporation limits.
General observations	There is no Cold Storage or preservation establishments within slaughter house premises with a view to business of frozen meat. It is only Butcher slaughter house. The Butchers are carrying Goat & Sheep carcass to the markets for vending fresh mutton.
Water and Air quality monitoring data	After commissioning of ETP by EMC, water samples were collected on 26.12.2022, 09.03.2023 & 31.08.2023 and analyzed. The parameters are meeting APPCB standards.

Further, the APPCB issued show cause notice to the Slaughter house on 24.04.2023 levied Environmental Compensation Rs.2,04,000/- for operating the Slaughter House for 51 days (18.01.2023 to 09.03.2023) for operating the Slaughter house without obtaining valid CTO of the APPCB. **Annexure –G.**

The Municipal Commissioner, Eluru represented the APPCB on 15.05.2023 submitted that funds movement through CFMS getting delayed for filing CTO application before APPCB and requested to exempt from levy of Environmental Compensation on operations of slaughter house without valid CTO of the APPCB for 51 days. **Annexure - H**

The APPCB discussed the issue in External Advisory Committee (EAC) in its meeting held on 17.08.2023 and affirmed the levy of Environmental Compensation and accordingly issued directions to the Eluru Municipal Corporation on 28.08.2023 **Annexure –I**

The Butcher Slaughter house has been upgraded modernized slaughter house and provided ETP & complied with Air & Water standards. The levy of EC is on operating period without obtaining CTO. There is no cold storage facilities within Slaughter house with a view to business angle. No environmental damage established. It is also submitted that that petitioner of O.A.No.317 of 2022 vide mail dated 28.07.2023 requested APPCB to direct the Municipal Authorities to construct compound wall on western side of the slaughter house. **Annexure J.**

The status report is submitted in compliance to Hon'ble National Green Tribunal order dt.22.08.2023 in O.A No.114/2023 (SZ) for kind consideration.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.


 ENVIRONMENTAL ENGINEER
 ANDHRA PRADESH POLLUTION CONTROL BOARD
 REGIONAL OFFICE, ELURU.

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 114 of 2023 (SZ)

IN THE MATTER OF:

Bachu Naga Venkateswara Rao and Ors.

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 22.08.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Ramesh Kumar Batchu
(2nd Applicant/Party in Person)

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R4 & R5.
Mr. R. Thirunavukarasu for R3.

ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.317 of 2022 (PB) based on the complaint received from one Mr. Batchu Ramesh Kumar (Applicant No.2) and two others which has been transferred to this Bench and renumbered as Original Application No.114 of 2023 (SZ).
2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1, 2, 4 & 5 and Mr. R. Thirunavukarasu accepts notice on behalf of Respondent No.3.
3. Already, the Andhra Pradesh Pollution Control Board, Eluru Municipal Corporation and the Joint Committee have filed their respective reports.
4. As the reports are filed only before the Principal Bench and certain recommendations are issued, an updated report may be filed by the authorities before the date of next hearing.
5. Let the matter be listed on **26.09.2023** for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No. 114/2023 (SZ)
22nd August, 2023. AD.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 3274/APPCB/ZO-VSP/ELR/CFO/2023

Date: 14.03.2023

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Process & washings	3.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be utilized for greenbelt development within the Slaughter House premises in an extent of 0.75 Acres.
2.	Domestic	0.2 Kilo Liters/Day	Septic tank

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Product & By product	Capacity
01.	Slaughtering of Goat / Sheep	150 Nos./Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This consent order shall be valid for a period ending with the **31.03.2024**.

Rajendra Reddy
Thuraka

Digitally signed by Rajendra Reddy Thuraka
Date: 2023.03.14 17:43:59 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.**

- Copy to Environmental Engineer, Regional Office, Eluru for information and necessary action to ensure compliance.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the slaughter house, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The slaughter house should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The slaughter house should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The slaughter house should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

SPECIAL CONDITIONS:

1. The slaughter house shall comply with the conditions stipulated in the revocation of closure order issued by the Board vide dt 03.08.2022.
2. The slaughter house shall comply with the recommendations of the joint committee inspection report 06.07.2022.
3. The slaughter house shall provide and maintain digital flow meters with totalizer facility at ETP inlet & outlet and at the discharge point where the effluent being utilized for onland irrigation and shall maintain records.
4. The slaughter House shall maintain records for water consumption and wastewater generation.
5. There shall not be any discharge of either treated or un-treated effluents outside the premises or into municipal drains.
6. The EMC shall ensure proper management of solid waste generated and maintain Records.
7. The EMC shall ensure strict compliance of CPCB guidelines for operation of slaughter houses and directions of the Board in safeguarding public health and environment in the surroundings.
8. This order is issued without prejudice to the rights and contentions of the Board in any Court of Law.

WATER POLLUTION:

9. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	3.0 Kilo Liters/Day
2	Domestic	0.5 Kilo Liters/Day
	Total	3.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

10. The slaughter house shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	100.0 mg /l
	COD	250.0 mg /l
	TDS	2100 mg /l

11. The slaughter house shall follow the CPCB “Guidelines for utilization of treated effluents in irrigation” for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link – <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
12. The effluent shall be treated to on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
13. The operator shall ensure the slaughtering timings of 4:30 AM to 7:30 AM strictly at the slaughter house.
14. The municipal slaughter house shall dispose of effluents and solid waste on daily basis.
15. There shall be no odour nuisance to the surroundings due to operation of the slaughter house.
16. The slaughter house shall maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption and maintain log registers.
17. The slaughter house shall install and maintain a separate energy meter for the ETP and shall maintain log registers to record the energy meter readings pertaining to the operation of the ETP.

AIR POLLUTION:

18. The slaughter house shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
19. The slaughter house shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
20. The slaughter house shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

21. The solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Quantity	Method of Disposal
1.	Dung along with spleen water	100 Kgs/Day	Shall be Converted into compost at Ponangi Compost yard. The compost is being used as manure.

GENERAL:

22. The Municipality shall tie up with CBMWTF (*M/s. Safenviron, West Godavari District*) immediately for disposal of solid wastes generated from goat/sheep slaughtering.
23. The municipal slaughter house shall ensure strict compliance of Bio-medical Waste Rules, 2016 notified by MoEF & CC, GoI vide notification No. S.O.1357 (E), dt.08.04.2016.
24. The slaughter house shall take steps for proper management and safe disposal of solid waste.

25. The slaughter house shall process the slaughter waste and dispose immediately to avoid any smell nuisance. The slaughter house shall take all possible odour nuisance mitigative measures in the premises.
26. The slaughter house shall carryout regular wetting of the haul roads and the sheep forms to avoid fugitive emissions.
27. The slaughter house shall take measures for avoiding fly and bird nuisance with stray dogs waiving for the left over's which may pose great threat to the habitants.
28. The slaughter house shall adopt adequate means and tools for de-hiding or belting of the animals.
29. The slaughter house shall take measures for transportation of hides/skins in a closed conveyance system.
30. The slaughter house shall take all possible steps for immediate disposal of legs, horns, hoops etc., from the premises.
31. The slaughter house shall provide adequate facilities for hand wash, sterilization of tools and floor washings.
32. The slaughter house shall take all measures necessary to meet stipulated requirements such as positioning of stunning box, the bleeding area so that the other animals should not see the bleeding animal etc.,
33. The slaughter house shall take all necessary measures to maintain clean premises especially in the bleed and dressing section and meat cutting section as well.
34. The slaughter house should be maintained hygienically without affecting surrounding residential houses.
35. Compound wall shall be raised on all sides along the boundary at least to a height of 10 ft by Kirby sheets.
36. The slaughter house shall not transport the bones, stomach contents, offals, tissues, meat trimmings, condemned meat etc., outside the premises and should process in their rendering plant only.
37. The slaughter house shall strictly implement the guidelines prescribed by CPCB for comprehensive slaughter house document on slaughter house and meat processing units.
38. The slaughter house shall not cause any water/air pollution to the surrounding environment.
39. The slaughter house shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
40. The slaughter house shall develop green belt in all the vacant places of 33% of the total area.
41. The slaughter house shall maintain good housekeeping within the premises.
42. The slaughter house shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.
43. The slaughter house shall comply with Hon'ble Court orders issued from time to time.

Rajendra

Digitally signed by Rajendra
Reddy Thuraka

Reddy Thuraka

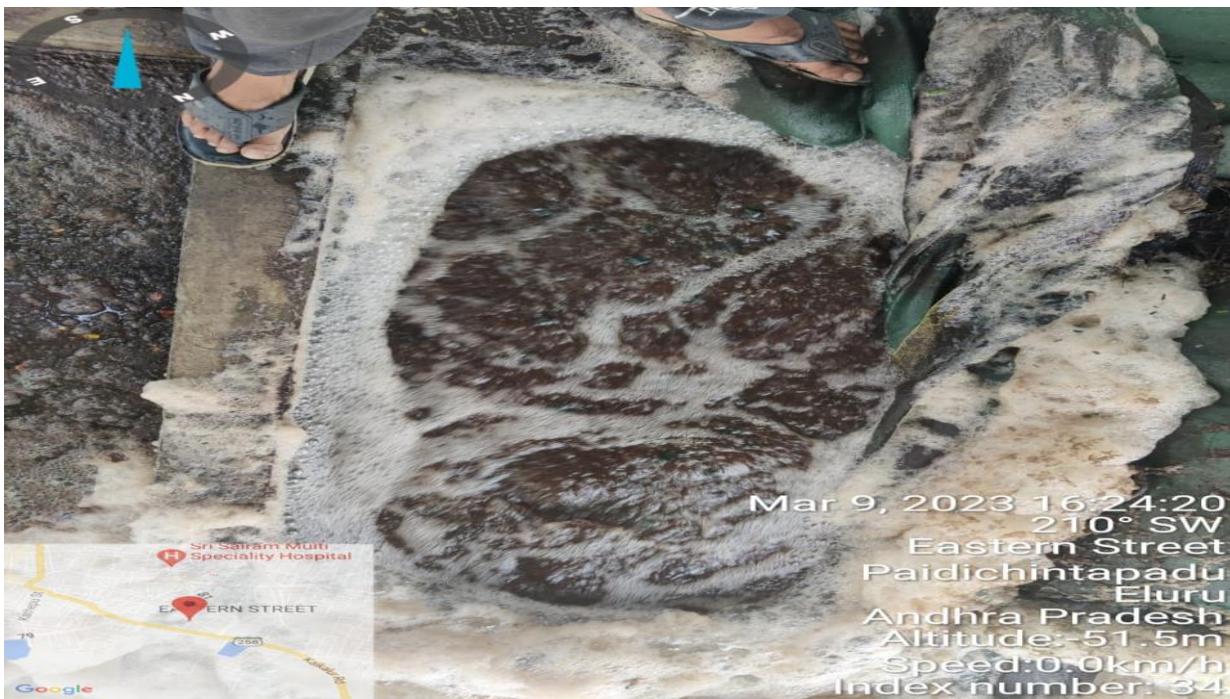
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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

**ETP Photographs of M/s. Slaughter House By Eluru Municipality, R.S.No.1767/3,
10th Division, Madepalli Road, Eluru, Eluru District**

ETP Plant of capacity: 10 KLD



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM**

D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTISTPh : 0891-2719/380/481
e-mail: zovsplab-ses2@ appcb.gov.in**ANALYSIS REPORT**

Sample No. : 2022 - 12 - E - 289 & 290

Sample location/Address : M/s Slaughter House,
Eluru Municipality,
R.S.No.1767/3, 10th Divison,
Madepalli Road, Eluru,
Eluru District.

Sample Source : E-289: ETP Inlet
E-290: ETP Outlet

Sample collected on : 26.12.2022

Sample received on : 27.12.2022

Sample collected by : Environmental Engineer, Regional Office, Eluru

Report issued on : 02.01.2023

S.No.	Parameter	E-289	E-290
1.	pH	7.85	7.72
2.	Total Suspended Solids	640	23
3.	Total Dissolved Solids	4820	1860
4.	Chemical Oxygen Demand	1448	108
5.	Biochemical Oxygen Demand	520	24

Note: - 1. All values are expressed in mg/l except pH
2. Results are related to sample tested


SENIOR ENVIRONMENTAL SCIENTIST



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM

D.No.39-33-20/1/4, Madhavadhara VUDA Colony, Visakhapatnam - 530018

M.RAVI, M.Sc.,
SENIOR ENVIRONMENTAL SCIENTIST

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ANALYSIS REPORT

Sample No. : 2023 - 03 - E - 085 & 086

Sample location/Address : M/s Slaughter House,
Eluru Municipality,
R.S.No.1767/3, 10th Division,
Madepalli Road, Eluru,
Eluru District.

Sample Source : E-085: ETP Inlet
E-086: ETP Outlet

Sample collected on : 09.03.2023

Sample received on : 10.03.2023

Sample collected by : Environmental Engineer, Regional Office, Eluru

Report issued on : 14.03.2023

S.No.	Parameter	E-085	E-086
1.	pH	7.07	7.85
2.	Total Suspended Solids	582	37
3.	Total Dissolved Solids	3460	2080
4.	Chemical Oxygen Demand	1696	124
5.	Biochemical Oxygen Demand	580	26

Note: - 1. All values are expressed in mg/l except pH
2. Results are related to sample tested


SENIOR ENVIRONMENTAL SCIENTIST



Report No: VSP202309045 & 046

Date: 07th day of September, 2023

ANALYSIS REPORT

Sample No. : VSP202309045 & 046
Sample Location/Address : M/s Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division, Madepalli Road,
Eluru, West Godavari District.
Sample Source : 045: ETP Inlet
046: ETP Outlet
Sample collected on : 31.08.2023
Sample received on : 01.09.2023
Sample collected by : Environmental Engineer, Regional Office, Eluru
Report issued on : 07.09.2023

It is to certify that the aforementioned samples were analyzed from 01.09.2023 to 07.09.2023 and declared the analysis results are as follows:

S. No.	Parameter	Sample codes & Analysis Results		Test Method
		VSP2023 09045	VSP2023 09046	
1.	pH @ 25°C	7.55	7.81	APHA (24 th Edition, 2023) 4500-H+B: Page No. 473 to 478.
2.	Total Suspended solids (TSS)	280	29	APHA (24 th Edition, 2023) 2540- D: Page No. 146 & 147
3.	Total Dissolved Solids (TDS)	2180	1872	APHA (24 th Edition, 2023) 2540- C: Page No 145
4.	Chemical Oxygen Demand (COD)	536	88	APHA (24 th Edition, 2023) 5220- B: Page No. 544 & 545.
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	215	21	IS 3025 (Part 44): 1993 (Reaffirmed 2014)

Note: -1. All values are expressed in mg/L except pH
2. Results are related to sample as received and tested

Authorized Signatory

STATE BOARD ANALYST
(M. RAVI)

Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam.



Report No: VSP202309047

Date: 07th day of September, 2023

ANALYSIS REPORT

Sample No. : **VSP202309047**
Sample location/Address : M/s Slaughter House by Eluru Municipality,
R.S.No.1767/3, 10th Division, Madepalli Road,
Eluru, West Godavari District.
Sample Source : 047: Bore well
Sample collected on : 31.08.2023
Sample received on : 01.09.2023
Sample collected by : Environmental Engineer, Regional Office, Eluru
Report issued on : 07.09.2023

It is to certify that the aforementioned samples were analyzed from 01.09.2023 to 07.09.2023 and declared the analysis results are as follows:

S. No.	Parameter	Sample code & Analysis Results	Test Method
		VSP2023 09047	
1.	pH	7.94	APHA (24th Edition, 2023) 4500- H+ B: Page No.473 to 478.
2.	Electrical Conductivity (as $\mu\text{S}/\text{cm}$)	2780	APHA (24th Edition, 2023) 2510- B: Page No.134 & 135.
3.	Total Dissolved Solids (TDS)	1860	APHA (24th Edition, 2023) 2540- C: Page No 145
4.	Chemical Oxygen Demand (COD)	8.0	APHA (24 th Edition, 2023) 5220- B: Page No.544 & 545.
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	<1.0	IS 3025 (Part 44): 1993 (Reaffirmed 2014)
6.	Total Alkalinity (as CaCO_3)	588	APHA (24th Edition, 2023) 2320- B: Page No. 112 to 114.
7.	Total Hardness (as CaCO_3)	380	APHA (24th Edition, 2023) 2340- C: Page No. 124 to 126.
8.	Chloride (as Cl)	440	APHA (24th Edition, 2023) 4500- Cl- B: Page No.340 & 341.
9.	Calcium Hardness(as CaCO_3)	196	APHA (24th Edition, 2023) 3500- Ca-B: Page No.254 & 255
10.	Magnesium Hardness(as CaCO_3)	184	APHA (24th Edition, 2023) 3500-Mg-B, Page No.274
11.	Nitrate (as NO_3)	87.8	APHA (24th Edition, 2023) 4500- NO_3 - B: Page No. 434 & 435



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 – 2719380/481



S. No.	Parameter	Sample code & Analysis Results	Test Method
		VSP2023 09047	
12.	Nitrite Nitrogen (as NO ₂ -N)	0.02	APHA (24th Edition, 2023) 4500-NO2- B: Page No. 449 to 451.
13.	Ammonical Nitrogen (as NH ₃ -N)	BDL	APHA (24th Edition, 2023) 4500-NH3- F: Page No. 429 to 430.
14.	Ortho Phosphate (as PO ₄ ³⁻)	0.01	APHA (24th Edition, 2023) 4500- P D: Page No. 485 & 486
15.	Sulphate (as SO ₄ ²⁻)	104.8	APHA (24th Edition, 2023) 4500- SO42- E: Page No. 505 & 506
16.	Fluoride (as F)	1.22	APHA (24th Edition, 2023) 4500-F- B&D: Page No.397 to 401
17.	Chromium (as Cr)	<0.001	APHA (24th Edition, 2023) 3125 - B: Page No.233 to 242.
18.	Manganese (as Mn)	<0.001	
19.	Iron (as Fe)	0.046	
20.	Nickel (as Ni)	<0.001	
21.	Copper (as Cu)	<0.001	
22.	Zinc (as Zn)	<0.001	
23.	Arsenic (as As)	<0.001	
24.	Cadmium (as Cd)	<0.001	
25.	Lead (as Pb)	<0.001	
26.	Total Coli Form	28	
27.	Fecal Coli Form	NIL	(MPN/100ml)

- Note:** -1. All values are expressed in mg/L except pH
2. BDL: Below Detectable Limit
3. Results are related to sample as received and tested

Authorized Signatory

STATE BOARD ANALYST
(M. RAVI)
Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam.



ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, Head Office, APIC Colony Road,

Gurunank Colony, Vijayawada-520 07.

Website: <https://pfbap.gov.in>

SCN No. 594/APPCB/HO/ECS/ELR/2019-

24/04/2023

SHOW CAUSE NOTICE

Sub APPCB – ECS - NGT (PB) – M/s.Eluru Municipal Corporation (EMC), 10 th Division, : Madepalli Road, Eluru - O.A.No.317 of 2022 filed in Hon'ble NGT (PB) – Operating the Slaughter House without obtaining valid consents of the Board - Levy of Environment Compensation - **Show Cause Notice** - Issued – Reg.

Ref: 1. CFO order dated 14.03.2023 valid up to 31.03.2024.
2. Hon'ble NGT Order dt: 23.03.2023 in OA.No.317 of 2022.
3. RO, Eluru report dated 11.04.2023.

* * *

WHEREAS, you are operating the Municipal Slaughter house in Town Survey No.1707/3 in municipal corporation area of Eluru located at 10th Ward, Madepalli, Bhimavaram Road, Eluru.

WHEREAS, the Board issued CFO to the slaughter house on 10.03.2022 valid up to 31.03.2022 which was extended up to 16.01.2023. The slaughter House was issued latest CFO order 14.03.2023 valid up to 31.03.2024.

WHEREAS, the Board earlier issued closure order to the Eluru Municipal Slaughter house on 03.05.2019 for operating without valid CFO of the Board and non-compliance of the Board directions / conditions.

WHEREAS, the Board on 17.07.2019 issued temporary revocation of closure order for a period of 6 months, which was extended from time to time and the last extension issued on 21.09.2021 was valid up to 31.03.2022 with 10 conditions. Further, the Board again issued revocation of closure orders on 03.08.2022.

WHEREAS, the Original Application (O.A.) No.317 of 2022(PB) has been registered in Hon'ble National Green Tribunal (NGT), New Delhi based on email sent by Sri. Bachu Naga Venkateswara Rao & Ors.

WHEREAS, the Hon'ble NGT in its order dt.10.05.2022 constituted a Joint Committee comprising of CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process. The Joint Committee met on 06.07.2022 and visited the Slaughter house operated by Eluru Municipal Corporation. The report dt.29.07.2022 of the joint committee was filed before Hon'ble Tribunal.

WHEREAS, the Hon'ble NGT (PB) heard the matter on 04.08.2022 and directed the Board to file further report with details regarding compliance with directions given by Hon'ble Supreme Court vide order dated 23.08.2012 in W.P. (Civil) No.309/2003. APPCB filed status report on 29.10.2022 before Tribunal in the matter.

WHEREAS, the matter was heard on 23.03.2023 and listed for hearing on 15.05.2023.

WHEREAS, the EE, RO, Eluru estimated environmental compensation of Rs.2,04,000/- for the violation period (period for which not having valid consent) payable by Municipal Slaughter house.

WHEREAS, the EE, RO, ELURU vide ref. 3rd cited cited, forwarded report to Levy Env. Compensation for no.of operational days i.e., the number of days for which violation took place is considered as the period between the date of violation observed and date of compliance verified by the CPCB/ APPCB. From the available records, it is observed that APPCB has issued notice to the Eluru Municipal Slaughter House on 18.01.2023 for operating the Slaughter House without valid CTO of the Board and CTO was expired on 16.01.2023. The Eluru Municipal Corporation has applied for CTO renewal of the Board on 09.03.2023. Based on the criteria, it was considered for calculation the period of violation for estimating EC is 51 days (18.01.2023 to 09.03.2023 i.e., 51 Days). The Environmental Compensation payable is calculated based on CPCB methodology as below:

Thus EC = PI x N x R x S x LF

Where,

- EC is Environmental Compensation in ₹
- PI = Pollution Index of industrial sector
- N = Number of days of violation took place
- R = A factor in Rupees (₹) for EC
- S = Factor for scale of operation
- LF = Location factor

Pollution Index (PI)	Number of days of working under violation (N)	A Factor in Rupees (R)	Factor of Scale of Operation (S)	Location Factor (LF)	Environmental Compensation (Rs.)
80	51	100	0.5	1	2,04,000/-

In view of above, you are hereby directed to show cause as to why the Board shall not levy environmental compensation for Rs.2,04,000/- (Rupees Two Lakh Four Thousand rupees only) on occupier of Municipal Slaughter house in operation at 10 th Division, Madepalli Road, Eluru.

Further, you are directed to furnish your reply to the Show Cause Notice within 15 days from the date of issue of this notice, failing which necessary orders will be passed on levying aforesaid environmental compensation on occupier of Municipal Slaughter house in operation at 10 th Division, Madepalli Road, Eluru. under section 33(A) of Water (Prevention & Control of Pollution) 1974 and under section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, without any further notice.

B Sreedhar las

MEMBER SECRETARY

To
The Municipal Commissioner,
Eluru Municipal Corporation (EMC),
Municipal Slaughter house
10th Division, Madepalli Road, Eluru.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Eluru for information and necessary action.

Municipal Administration Department

F.7 620434

From,
Sri S. Venkata Krishna, M.Com., L.L.B.,
Commissioner,
Municipal Corporation,
Eluru.

To,
Member Secretary,
Andhra Pradesh Pollution
Control Board,
Paryavaran Bhavan,
Head Office,
A.P.I.I.C Colony Road,
Gurunanak Colony,
Vijayawada - 520 007.

EN9255/82461N.

Roc No. 25789/2023/E1, Dt. 15.05.2023.

Sub: Eluru Municipal Corporation - Engineering - Slaughter House in 10th Division - Operating without obtaining consent for operation - Levy of Environment - Delay for payment - Drop the proposal - Submitted - Regarding.

Ref: 1. Application ID No. PRN2201976, Dt.07.03.2023 O/o the Municipal Corporation, Eluru.
2. C.F.O Letter No. 3274/APPCB/ZO-VSP/ELR/CFO/2023, Dt.14.03.2023.
3. Received your letter vide SCN No. 594/APPCB/HO/ ECS/ELR/2019, Dt.24.04.2023.

<<O>>

Adverting to reference cited, it is to submit that we have received your notice regarding levy of environmental compensation for Rs.2,04,000/- on occupier of Municipal Slaughter House in operation at 10th Division near Madepalli Road, Eluru.

In this connection, it is submitted that, the Slaughter House is operational since from the inception and the Consent for Operation is expired on 16.01.2023. The consent for operation is applied in the month of January but the consent fee could not be paid due to CFMS in our department. The fees was finally paid on 07.03.2023 for an amount of Rs. 45,500/- towards consent fees for 5 years i.e., upto 31.01.2028 vide application ID: PRN 2201976 and applied on the same day vide reference 1st cited. The delay is due to the CFMS problem.

Further it is submitted that there is no delay to pay the consent fees as it is not in our department control and also there is no damage to environment because corporation is taking preventive measures regularly and maintaining the slaughter house as per the directions of APPCB, and CTO. Delay was happened only on administrative grounds.

Hence it is requested to consider above delay in payment is not in our control and hence the levy of environmental compensation fees of Rs.2,04,000/- may please be dropped, as no environmental damage and the system in going on as per CTO.

Submitted for kind consideration.



R.D.
15.5.23
E.E.

15/5/23
S.E.

Commissioner,
Municipal Corporation, Eluru.

mailed
17/7

JCEE
ECS
1888
12 JUL 2023
A.P.P.C.B. POLLUTION CONTROL BOARD
AUTONAGAR, VIJAYAWADA-520 007

SEB
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15/5/23

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Aryas



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No 594/APPCB/HO/ECS/ELR/2023-

28/08/2023

DIRECTIONS

Sub:APPCB – ECS - TF - Slaughter House operated by Eluru Municipal Corporation (EMC), R.S.No.1767/3, 10th Division, Madepalli Road, Eluru - O.A.No.317 of 2022 filed in Hon'ble NGT (PB) – Operation of the Slaughter House without obtaining valid consents of the Board – Show cause notice issued for levying EC - Opportunity of hearing during the Monitoring (TF) Committee meeting held on 17.08.2023 - **Directions to pay Environmental Compensation - Issued** - Reg.

- Ref:**
1. CFO order dated 14.03.2023 valid up to 31.03.2024.
 2. Hon'ble NGT Order dt: 23.03.2023 in OA.No.317 of 2022.
 3. RO, Eluru report dated 11.04.2023.
 4. SCN No. 594/APPCB/HO/ECS/ELR/2019, 24.04.2023.
 5. Commissioner, Eluru Municipal Corporation, letter dated. 15.05.2023, received on 17.07.2023
 6. EE, RO, Eluru letter dated. 05.08.2023
 7. Monitoring Committee (Task Force) Meeting held on 17.08.2023.

WHEREAS you are operating Slaughter House in the name & style of M/s. Eluru Municipal Corporation (EMC) at 10th Division, Madepalli Road, Eluru Municipality, West Godavari District and engaged in slaughtering of Goat /Sheep – 150 No.s/ Day.

WHEREAS the CTO renewed to the Slaughter House on 10.03.2022 was expired on 31.03.2022, and the same was extended up to 16.01.2023. The slaughter House was issued latest CTO order 14.03.2023, to slaughter 150 No. of Goats/Sheep and to generate 3 KLD of trade effluents valid for the period upto 31.03.2024

WHEREAS the Board earlier issued closure order to the Eluru Municipal Slaughter house on 03.05.2019 for operating without valid CFO of the Board and non-compliance of the Board directions / conditions.

WHEREAS the Board vide order dt. 17.07.2019 issued temporary revocation of closure order for a period of 6 months, later the same was extended from time to time. The last extension issued on 21.09.2021 was valid up to 31.03.2022 with conditions. Further, the Board issued revocation of closure order on 03.08.2022.

WHEREAS a Original Application (O.A.) No.317 of 2022(PB) was filed before the Hon'ble National Green Tribunal (NGT), New Delhi based on email sent by Sri. Bachu Naga Venkateswara Rao & Ors.

WHEREAS the Hon'ble NGT in its order dt.10.05.2022 constituted a Joint Committee comprising of CPCB, State PCB and Collector, Eluru and directed to verify the factual position, look into the grievances of the applicants and take remedial action in accordance with law by following due process. The Joint Committee met on 06.07.2022 and visited the

Slaughter house operated by Eluru Municipal Corporation. The report dt.29.07.2022 of the joint committee was filed before Hon'ble Tribunal.

WHEREAS The Hon'ble NGT (PB) heard the matter on 04.08.2022 and directed the Board to file further report regarding compliance to the directions given by Hon'ble Supreme Court vide order dated 23.08.2012 in W.P. (Civil) No.309/2003. APPCB filed status report on 29.10.2022 before Tribunal in the matter. The matter was heard on 23.03.2023 and listed for hearing on 15.05.2023.

WHEREAS the EE, RO, Eluru vide ref. 3rd cited, recommended to levy environmental compensation of Rs.2,04,000/- for the violation period (period for which the slaughter was granted without having valid consent) i.e., the number of days for which violation took place is considered as the period between the date of violation observed and date of compliance verified by the CPCB/ APPCB. From the available records, it is observed that APPCB has issued notice to the Eluru Municipal Slaughter House on 18.01.2023 for operating the Slaughter House without valid CTO of the Board and CTO was expired on 16.01.2023. The Eluru Municipal Corporation has applied for CTO renewal of the Board on 09.03.2023. Based on the CPCB prescribed criteria, it was considered the period of violation for estimating EC is 51 days (18.01.2023 to 09.03.2023 i.e., 51 Days). The Environmental Compensation payable is calculated based on CPCB methodology as below:

$$EC = PI \times N \times R \times S \times LF$$

Pollution Index (PI)	Number of days of working under violation (N)	A Factor in Rupees (R)	Factor of Scale of Operation (S)	Location Factor (LF)	Environmental Compensation (Rs.)
80	51	100	0.5	1	2,04,000/-

WHEREAS the Board vide ref. 4th cited, issued show cause notice on 24.04.2023 to Levy Environmental Compensation for Rs.2,04,000/- (Rupees Two Lakh Four Thousand rupees only) on occupier of Municipal Slaughter house operating at 10th Division, Madepalli Road, Eluru.

WHEREAS the commissioner, Eluru Municipal Corporation vide ref. 5th cited furnished that the Slaughter House is operational from the inception and the consent for operation is expired on 16.01.2023. The consent for operation is applied in the month of January but the consent fee could not be paid due to CFMS in our department. The fees was finally paid on 07.03.2023 for an amount of Rs. 45,500/- towards consent fees for 5 years i.e. upto 31.01.2028 vide application ID: PRN 2201976 and applied on the same day. The delay is due to the CFMS problem. Further represented that there is no delay to pay the consent fees as it is not under their department control and also there is no damage to environment because corporation has taken preventive measures regularly and maintaining the slaughter house as per the directions of APPCB. The delay was happened only on administrative grounds. It was requested to consider that delay in payment is not in our control and hence the levy of environmental compensation fees of Rs.2,04,000/- may please be dropped, as no environmental damage and the system is going on as per CTO.

WHEREAS the EE, RO, Eluru vide letter dated .05.08.2023 reported that the Hon'ble NGT(PB) heard the matter in O.A. No. 317 of 2022 and vide order dt 11.07.2023 the case was transferred to Southern zonal bench, Chennai for disposal in accordance with law. Further, informed that the slaughter house has obtained CFO with validity up to 31.03.2024,

ETP is constructed to treat the waste water and operating the same.

WHEREAS the above status was reviewed during the monitoring Committee (Task Force) Meeting of A.P. Pollution Control Board held on 17.08.2023. The Superintending Engineer, Eluru Municipal Corporation, Eluru attended the meeting in person and EE, RO, Eluru attended the meeting through VC. The SE has informed that the delay in applying for CTO was occurred due to CFMS issue in the Department and no environmental damage was occurred during the period. They have commissioned the ETP and the same is under operation.

After detailed review, the Committee not considered the proposal to waive off EC of Rs. 2,04,000/- in view of violation of consent conditions.

In view of the above, the Board hereby levy Environmental Compensation for an amount of Rs. 2,04,000/- for operating the slaughter house at 10th Division, Madepalli Road, Eluru in violation of consent conditions for a period of 51 days i.e., from 18.01.2023 to 09.03.2023 without obtaining valid consent of the Board.

You are hereby directed to note that, should you fail to pay the EC within a month, the Board will be constrained to issue further directions as per law.

This Order comes into effect from today i.e.,28/08/2023.

**B Sreedhar las
MEMBER SECRETARY**

**To
The Occupier,
M/s. Slaughter House operated by
Eluru Municipal Corporation (EMC),
R.S.No.1767/3, 10th Division,
Madepalli Road,
Eluru.**

Copy to:

1. The JCEE, APPCB, ZO, Visakhapatnam for information.
2. The EE, APPCB, RO, Eluru for information and necessary action.

Signed by B Sreedhar las

Date: 28-08-2023 10:33:44

Reason: Approved

Fwd: Request for Issue Urgent Legal Notice for Construction of Compound Wall with Cement Bricks on Western Side of Eluru municipal corporation Sheep Slaughter house in T S NO - 1767//3 , at Residential Area , 9 th division, Eluru TO the Commissioner municipal corporation Eluru.

From : hopcblegal@gmail.com

Fri, Jul 28, 2023 02:26 PM

Subject : Fwd: Request for Issue Urgent Legal Notice for Construction of Compound Wall with Cement Bricks on Western Side of Eluru municipal corporation Sheep Slaughter house in T S NO - 1767//3 , at Residential Area , 9 th division, Eluru TO the Commissioner municipal corporation Eluru.

To : K Venkateswara Rao <roelr-ee1@appcb.gov.in>

Cc : .Subba Rao <unit2-jcee@appcb.gov.in>

Forwarded.

----- Forwarded message -----

From: **Batchu Rameshkumar** <batchurameshkumar1982@gmail.com>

Date: Fri, Jul 28, 2023 at 11:09 AM

Subject: Request for Issue Urgent Legal Notice for Construction of Compound Wall with Cement Bricks on Western Side of Eluru in T S NO - 1767//3 , at Residential Ar municipal corporation Eluru.

To: <hopcblegal@gmail.com>, <pcbroluru@gmail.com>

To
The hon'ble
Member Secretary of APPCB
Head office
Vijayawada

I am Bachu Ramesh Kumar P-2 in
NGT Principal Bench Court no-2 New

-317/2022 in the hon'ble

There is no Compound Wall on
Slaughter house in. RED zone at R

municipal corporation Sheep
division Eluru from 2008.

We Are facing So much Problem

Therefore I Request for Issue Urgent
with Cement Bricks on Western Side of Eluru
in T S NO -1767/3 at Residential Area 9 th
municipal corporation Eluru.

Compound Wall
Slaughter house

Thanking you Sir,
BePleased to Consider
Batchu Ramesh Kumar P-2.
O A -317/2022
NGT PB

In

--

With Regards,
Legal Cell,
APPCB,Head Office,
Vijayawada.
